

THE CENTRAL ELECTRICITY REGULATORY COMMISSION  
(PREPARATION OF ANNUAL REPORT) RULES, 2005

SYNOPSIS

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# THE CENTRAL ELECTRICITY REGULATORY COMMISSION (PREPARATION OF ANNUAL REPORT) RULES, 2005<sup>1</sup>

In exercise of the powers conferred by clause (o) of sub-section (2) of section 176 of the Electricity Act, 2003 (36 of 2003), the Central Government hereby makes the following rules, namely:—

**1. Short title and commencement.**—<sup>2</sup>[(1) These rules may be called the Central Electricity Regulatory Commission (Preparation of Annual Report) Rules, 2005.]

(2) They shall come into force on the date<sup>3</sup> of their publication in the Official Gazette.

**2. Definitions.**—In these rules, unless the context otherwise requires,—

- (a) “Act” means the Electricity Act, 2003 (36 of 2003);
- (b) “Schedule” means the Schedule annexed to these rules;
- (c) words and expressions used and not defined but defined in the said Act shall have the meanings respectively assigned to them in the said Act.

**3. Preparation of annual report.**—(1) Every year the Central Commission shall prepare an annual report giving/containing a summary of its activities during the previous year commencing from the 1st day of April to the 31st day of March of the following year in the form specified in the Schedule.

(2) The Annual Report shall give an account of the activities during the previous financial year, containing *inter alia*—

- (a) A statement of goals and objectives of the Central Commission;
- (b) Annual targets set for various activities in the background of clause (a) together with a brief review of actual performance with reference to those targets and including in particular a report on the number of cases filed before the Central Commission during the year, number of cases disposed of, time taken to dispose of the cases and number of cases pending;
- (c) Important additions/changes in the regulations of the Central Commission;
- (d) Functioning of the Central Advisory Committee and other consultation with the shareholders;

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1. *Vide* G.S.R. 48(E), dated 28th January, 2005, published in the Gazette of India, Extra., Pt. II, Sec. 3(i), dated 28th January, 2005. Nomenclature has been modified by G.S.R. 528(E), dated 11th August, 2005, published in the Gazette of India, Extra., Pt. II, Sec. 3(i), dated 11th August, 2005.

2. Subs. by G.S.R. 528(E), dated 11th August, 2005, for sub-rule (1).

3. Came into force on 28-1-2005.

- (e) Trends of important parameters such as capital cost, cost of electricity, new investment, efficiency gains;
- (f) Number and details of cases in which orders/regulations of the Commission were challenged in courts/Appellate Tribunal and the outcome of such cases.
- (g) Resolution of disputes including the disputes pending at the end of the year.

**4. Submission of annual report.**—The copies of the annual report shall be forwarded by the Central Commission to the Central Government by the end of October each year.

#### SCHEDULE

#### THE CENTRAL ELECTRICITY REGULATORY COMMISSION (PREPARATION OF ANNUAL REPORTS) RULES, 2004

(See rule 3)

#### FORM OF ANNUAL REPORT OF THE CENTRAL ELECTRICITY REGULATORY COMMISSION

1. The Commission in Brief.
  2. The Mandate of the Commission.
  3. Mission Statement.
  4. The Year in Retrospect.
  5. Annual Accounts of the Commission showing Receipts and Expenditure.
  6. Outcome of Regulatory Process in terms of benefits to consumers and Development of Sector.
  7. Work plan for the year ahead.
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